

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

IA 2143/2024 (NEW IA) IA 581/2021 IA 2910/2021 In
C.P. (IB)/2295(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES: **AMERICAN EXPRESS BANKING CORP**
VS SUNIL HITECH ENGINEERS LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2910/2021 –

1. Mr. Dhruvad Vaghani, Advocate a/w Ms. Nandita Bajpai, Advocate a/w Mr. Gaurav Jain, Advocate appeared for the Liquidator.
2. Mr. Shyam Kapadia, Learned Counsel a/w Adv. Nevil M. Chopra, a/w Deepak Deshmukh, Advocate i/b Naik Naik & Co. appeared for the Respondent no. 2.
3. Pleadings are complete.
4. Learned Counsel for both sides are pre-occupied in another Court.
5. List this IA on **08.05.2024** for hearing.

IA No. 581/2021 –

1. List this IA on **08.05.2024** for hearing.

IA No. 2143/2024 –

1. Adv. Rakesh Gupta for Liquidator.
2. The present application is filed the Liquidator under Rule 11 of NCLT Rules, 2016 to place on record 20th progress report for the period 01.01.2024 to 31.03.2024 in accordance with Regulation 15(1) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.
3. Accordingly, 20th progress report is taken on record.
4. In view of aforesaid, **IA No. 2143/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna